

Misc. CrI. (Bail) case No. 437/2022

**Harun Rashid
Vs
State of Assam**

16.09.2022

Petitioner filed hajira.

Today was fixed for C/D and injury report.

C/D and injury report received. Seen.

Brief fact of the case as stated in the FIR is that on 13-07-2022 a calf of the informant entered into the courtyard of the accused persons namely Mahijul Islam, Alal Uddin, Dulal Uddin, Haran Rashid, Majima Khatun, Rabiya Khatoon and Giyas Uddin and when Md. Motibur Rahman, the son of the informant, went to bring back the calf, the accused Rajima Khatun abused him with obscene word and threaten him with dire consequences. When the accused Haran Rashid came home at about 9 p.m, Motibur Rahman informed him about the incident, then the aforesaid accused persons have caused injury to Fulesa Khaon who is daughter of the informant, by assaulting her with fist and blows as well as stick. When Motibur Rahman was taking Fulesa Khatoon to hospital, the accused Md. Alaluddin has caused hurt to Motibur Rahman by stabbing him with a dao on his hand, leg and stomach.

Perused the C/D and the C.R. Heard Id. APP and Id. counsel for the petitioner.

On perusal of the C/D, it appears that this case is registered u/s-147/148/149/341/326/323 IPC. However, from the injury reports of Md. Motibur Rahman and Fulesa, it appears that both of them sustained simple injury by blunt/non-dangerous weapons. Thus, this case does not attract section 326 of IPC. As such, all the alleged offences of the case are bailable in nature. Hence, the accused Mohidul Islam who was arrested on 09-08-2022 is released on bail of Rs. 10,000/- with a local surety of like amount, i/d jail hajot.

Send back the C/D.

Send a copy of this order to the Id Elaka Magistrate.

Misc. (Crl) case is disposed of accordingly.

Asstt. Sessions Judge
Sonitpur :Tezpur